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Thursday, December 15, 2016

Agrahayana 24, 1938 (Saka)

LOK SABHA DEBATES

(English Version)

Tenth Session (Sixteenth Lok Sabha)



(Vol. XXI Contains Nos. 11 to 21)

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LOK SABHA DEBATES

LOK SABHA

Thursday, December 15, 2016/ Agrahayana 24, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER in the Chair]

...(Interruptions)

OBITUARY REFERENCES

[Translation]

HON. SPEAKER: Hon. Members, I have to inform the House about the sad demise of two former Members, Shri N. Anbuchezhian and Shri P.V. Rajeswara Rao.

SHRI N. ANBUCHEZHIAN was a Member of Fourth Lok Sabha representing Dindigul Parliamentary Constituency of erstwhile State of Madras, now in Tamil Nadu. He was also a Member of Tamil Nadu Legislative Assembly from 1971 to 1976. An active social and political worker, Shri Anbuchezhian worked to promote education among poor and underprivileged people. He passed away on 19th July, 2016 at Dindigul, Tamil Nadu at the age of 80 years.

SHRI P.V. RAJESWARA RAO was a Member of the 11th Lok Sabha representing the Secunderabad Parliamentary Constituency of Andhra Pradesh, which is now in Telangana. Shri Rao served as a Member of the Committee on Human Resource Development during the 11th Lok Sabha. As an established singer, Shri Rao is credited with singing several religious and patriotic songs. Shri P.V. Rajeswara Rao passed away on 12 December, 2016 in Hyderabad at the age of 70 years. We deeply mourn the death of our former colleagues and this House expresses our condolence to the bereaved families.

This House will now observe silent for a short while in honour of the departed souls.

11.04 hours

(The Members then stood in silence for a short while.)

[Translation]

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, shall

we start the debate.... (Interruptions)

[English]

HON. SPEAKER: Q. No. 401.

... (Interruptions)

HON. SPEAKER: No, not now.

... (Interruptions)

HON. SPEAKER: After the Question Hour.

... (*Interruptions*)

[Translation]

HON. SPEAKER: Please sit down.

...(Interruptions)

HON. SPEAKER: What are you doing?

... (Interruptions)

HON. SPEAKER: Please keep the paper down.

... (Interruptions)

[English]

HON. SPEAKER: No, do not show anything.

... (*Interruptions*)

HON. SPEAKER: This is not allowed.

... (Interruptions)

[Translation]

HON. SPEAKER: You sit down. What are you doing?

... (Interruptions)

HON. SPEAKER: Please don't wave the paper. That's not going to happen.

... (Interruptions)

HON. SPEAKER: No one can show the paper in the House.

... (Interruptions)

11.05 ½ hours

ORAL ANSWERS TO QUESTIONS

[English]

HON. SPEAKER: Q. 401, Shri Manshukhbhai Dhanjibhai Vasava.

(Q. 401)

[Translation]

SHRI MANSUKHBHAI DHANJIBHAI VASAVA: Madam Chairperson, all the programmes under Solar City are being run very well, but our Government aimed at generating one lakh MW solar energy by the year 2022.... (Interruptions)

[English]

HON. SPEAKER: Papers should not be displayed.

... (Interruptions)

[Translation]

SHRI MANSUKHBHAI DHANJIBHAI VASAVA: Madam Speaker, we have not been able to achieve that target so far.... (*Interruptions*) I want to know from the Minister what difficulties are being faced in achieving this goal? ...(*Interruptions*)

HON. SPEAKER: Please do not wave the paper in the House like this. [English] This is very bad.

... (Interruptions)

[Translation]

HON. SPEAKER: Everyone please, listen to me. Waving paper is not good, neither from this side nor from the other side.

... (Interruptions)

HON. SPEAKER: This side should also not show the paper.

... (Interruptions)

HON. SPEAKER: Regardless of which side you are on; you are all responsible parliamentarians. Please do not wave the paper in the house.

... (Interruptions)

SHRI MALLIKARJUN KHARGE: Madam Chairperson, this is being done by treasury benches.... (*Interruptions*)

HON. SPEAKER: No one should show the paper. [English] You are also doing all these things. I am sorry to say this.

... (Interruptions)

*WRITTEN ANSWERS TO QUESTIONS

Starred Question Nos. 402 to 420 Unstarred Question Nos. 4601 to 4830

[English]

HON. SPEAKER: The House stands adjourned to meet again at 12 noon.

11.06 hours

The Lok Sabha then adjourned till Twelve of the Clock.

You can also visit https://sansad.in/ls/questions/questions-and-answers for more information.

^{*}For Questions, please refer to Master copy of English version, placed in Library.

12.00 hours

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

[English]

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Sarvashri Mallikarjun Kharge, Jyotiraditya M. Scindia, Shailesh Kumar *alias* Bulo Mandal, Kodikunnil Suresh, N.K. Premachandran, Dr. A. Sampath, Sarvashri Rajesh Ranjan, Md. Badaruddoza Khan, Sudip Bandyopadhyay, Prof. Saugata Roy, Sarvashri K.C. Venugopal, P.K. Biju, Jitendra Chaudhary, P. Karunakaran and Shrimati P.K. Sreemathi Teacher on different issues.

The matters, though important, do not warrant interruption of business of the day. The matters can be raised through other opportunities.

I have, therefore, disallowed all the notices of Adjournment Motion.

... (Interruptions)

12.01 hours

PAPERS LAID ON THE TABLE

[English]

HON. SPEAKER: Now, Papers to be Laid on the Table. Shrimati Smriti Irani.

... (Interruptions)

THE MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI):

Madam, I beg to lay on the Table: --

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5907/16/16]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2015-2016.

[Placed in Library, See No. LT 5908/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 2015-2016.

[Placed in Library, See No. LT 5909/16/16]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2015-2016.

[Placed in Library, See No. LT 5910/16/16]

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Cottage Industries Corporation of India Limited and the Ministry of Textiles for the year 2016-2017.

[Placed in Library, See No. LT 5911/16/16]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): Madam, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Justice Ashok Kumar Roopanwal (Retd.) Commission of Inquiry alongwith Memorandum of Action taken thereon under sub-section (4) of Section 3 of the Commissions of Inquiry Act, 1952.

[Placed in Library, See No. LT 5912/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL, MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY AND MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL): Madam, I beg to lay on the Table:--

15.12.2016 28

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5913/16/16]

- (b) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5914/16/16]

(c) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2015-2016.

(ii) Annual Report of the NHDC Limited, Bhopal, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5915/16/16]

- (d) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2015-2016.
 - (ii) Annual Report of the SJVN Limited, Shimla, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5916/16/16]

- (e) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2015-2016.
 - (ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5917/16/16]

(f) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2015-2016.

(ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5918/16/16]

- (g) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2015-2016.
 - (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5919/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the year 2015-2016, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity

Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the year 2015-2016.

[Placed in Library, See No. LT 5920/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2015-2016, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2015-2016.

[Placed in Library, See No. LT 5921/16/16]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Bengaluru, for the year 2015-2016, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Bengaluru, for the year 2015-2016.

[Placed in Library, See No. LT 5922/16/16]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bengaluru, for the year 2015-2016, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bengaluru, for the year 2015-2016.

[Placed in Library, See No. LT 5923/16/16]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Miners' Health, Kolar Gold Fields, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Miners' Health, Kolar Gold Fields, for the year 2015-2016.

[Placed in Library, See No. LT 5924/16/16]

(7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2016-2017.

[Placed in Library, See No. LT 5925/16/16]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Wind Energy, Chennai, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Wind Energy, Chennai, for the year 2015-2016.

[Placed in Library, See No. LT 5926/16/16]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad for the year 2014-2015, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad for the year 2014-2015.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 5927/16/16]

(11) A copy of the Notification No. G.S.R.1091(E) (Hindi and English versions) published in Gazette of India dated 25th November, 2016, regarding regarding reservation of Dipside Tadekeshwar and Dungra UCG and Dipside

Valia and Rajpardi UCG in Gujarat in favour of NLC India Limited for the purpose of Underground Coal Gasification under Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

[Placed in Library, See No. LT 5928/16/16]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): Madam Chairperson, I lay the following letters on the Table of the House:—

- (I) A copy of the Annual Report (Hindi and English versions) of the Institute of Rural Management Anand, Anand, for the year 2015-2016, along with Audited Accounts.
- (II) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Rural Management Anand, Anand, for the year 2015-2016.

[Placed in Library, See No. LT 5929/16/16]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, I beg to lay on the

Table: --

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(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2015-2016.
 - (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5930/16/16]

- (b) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2015-2016.
 - (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5931/16/16]

(c) (i) Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2015-2016.

(ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5932/16/16]

- (d) (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2015-2016.
 - (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5933/16/16]

(e) (i) Review by the Government of the working of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2015-2016.

(ii) Annual Report of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5934/16/16]

15.12.2016

(2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2015-2016, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2015-2016.

[Placed in Library, See No. LT 5935/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Seamen's Provident Fund Organisation,Mumbai, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2015-2016.

[Placed in Library, See No. LT 5936/16/16]

15.12.2016

(4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2015-2016.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2015-2016.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2015-2016, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Kolkata Port Trust, Kolkata, for the year 2015-2016.

[Placed in Library, See No. LT 5937/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Highway Engineers, Noida, for the year 2015-2016.

[Placed in Library, See No. LT 5938/16/16]

 (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2015-2016.

[Placed in Library, See No. LT 5939/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV BALYAN): Madam, I beg to lay on the Table: --

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narmada Control Authority, Indore, for the year 2015-2016.

[Placed in Library, See No. LT 5940/16/16]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2015-2016, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2015-2016.

[Placed in Library, See No. LT 5941/16/16]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5942/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): Madam, I beg to lay on the Table: -

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Air India Limited, New Delhi, for the year 2014-2015.
- (ii) Annual Report of the Air India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5943/16/16]

- (3) A copy of the Aircraft (Carriage of Dangerous Goods) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.275 (E) in Gazette of India dated 3rd March, 2016 under Section 14A of the Aircraft Act, 1934.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 5944/16/16]

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Air India Limited and the Ministry of Civil Aviation for the year 2016-2017.

[Placed in Library, See No. LT 5945/16/16]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SADHVI NIRANJAN JYOTI): Madam Chairperson, I lay the following letters on the Table :—

- 1. (I) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management, Sonipat, for the year 2015-2016, along with Audited Accounts.
 - (II) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Food Technology Entrepreneurship and Management, Sonipat, for the year 2015-2016.

[Placed in Library, See No. LT 5946/16/16]

[English]

THE MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI): Madam, on behalf of Shri Ajay Tamta, I beg to lay on the Table: --

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2015-2016, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5947/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2015-2016, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2015-2016.

[Placed in Library, See No. LT 5948/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2015-2016, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2015-2016.

[Placed in Library, See No. LT 5949/16/16]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2015-2016, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2015-2016.

[Placed in Library, See No. LT 5950/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2015-2016, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2015-2016.

[Placed in Library, See No. LT 5951/16/16]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Industry Export Promotion Council, Mumbai, for the year 2015-2016, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Industry Export Promotion Council, Mumbai, for the year 2015-2016.

[Placed in Library, See No. LT 5952/16/16]

(7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cotton Corporation of India Limited and the Ministry of Textiles for the year 2016-2017.

[Placed in Library, See No. LT 5953/16/16]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5954/16/16]

- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5955/16/16]

12.03 hours

MESSAGE FROM RAJYA SABHA AND BILL AS PASSED BY RAJYA SABHA*

[English]

SECRETARY-GENERAL: Madam Speaker, I have to report following message received from the Secretary-General of Rajya Sabha: --

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Rights of Persons with Disabilities Bill, 2016 which has been passed by the Rajya Sabha at its sitting held on the 14th December, 2016."

2. Madam Speaker, I lay on the Table the Rights of Persons with Disabilities Bill, 2016 as passed by Rajya Sabha on the 14th December, 2016."

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^{*}Laid on the Table

12.04 hours

COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Statement

[Translation]

DR. KIRIT P. SOLANKI (AHMEDABAD): Madam Chairperson, I beg to present the Final Statement (Hindi and English versions) of the action taken by the Government on the 35th Report (15th Lok Sabha) on 'Reservation and Employment for Scheduled Castes and Scheduled Tribes in National Thermal Power Corporation (NTPC) Limited (15th Lok Sabha) contained in Chapter I and V of the First Report (16th Lok Sabha) of the Lok Sabha) on the action taken by the Government on the recommendations contained in Chapter I and V of the Committee on Welfare of Scheduled Castes and Scheduled Tribes.

12.04 ½ hours

COMMITTEE ON GOVERNMENT ASSURANCES

41st to 47th Reports

[Translation]

DR. RAMESH POKHRIYAL NISHANK (HARDWAR): Madam Chairperson, I beg to present the following Reports (Hindi and English versions):-

- (1) 41th Report on Review of Pending Assurances pertaining to the Ministry of New and Renewable Energy.
- (2) 42th Report on Review of Pending Assurances pertaining to the Ministry of Environment, Forest and Climate Change.
- (3) 43th Report on Review of Pending Assurances pertaining to the Ministry of Health and Family Welfare (Department of Health and Family Welfare).
- (4) 44th Report on Review of Pending Assurances pertaining to the Ministry of Defence (Department of Defence).
- (5) 45th Report on Requests for dropping of Assurances (Agreed).
- (6) 46th Report on requests for dropping of assurances (Disagreed).
- (7) 47th Report on Review of Pending Assurances pertaining to the Ministry of Law and Justice (Legislative Department).

12.05 hours

RAILWAY CONVENTION COMMITTEE

9th and 10th Reports

[Translation]

SHRI NANA PATOLE (BHANDARA-GONDIYA): Madam Chairperson, I beg to present the following Reports (Hindi and English versions) of the Committee on Railways:-

- (1) '9th Report (16th Lok Sabha) on 'Consultation, Control and Project Management Services by Rights'.
- (2) '10th Report (16th Lok Sabha) on 'Kabad Disposal System in Indian Railways'.

12.05 1/4 hours

STANDING COMMITTEE ON AGRICULTURE

33rd and 34th Reports

[Translation]

SHRI HUKMDEV NARAYAN YADAV (MADHUBANI): Madam

Speaker, I beg to present the following Reports (Hindi and English versions) (16th Lok Sabha) of the Standing Committee on Agriculture:-

- (1) 33th Report on Action Taken by the Government on the Observations/Recommendations contained in the 25th Report on 'Demands for Grants (2016-17)' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
- (2) Ministry of Agriculture and Farmers Welfare (Department of Animal Husbandry, Dairying and Fisheries) 34th Report on 'Steps taken to bridge the gap between demand and availability of fodder through sub-mission about fodder and feed development'.

12.05 ½ hours

STANDING COMMITTEE ON ENERGY

22nd to 25th Reports

[Translation]

- **DR. VIRENDRA KUMAR (TIKAMGARH):** Madam Chairperson, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Energy (2016-17):-
- (1) 22nd Report on Energy Access in India 'Review of Current Status and Role of Renewable Energy'.
- (2) 23st Report on Action Taken on the recommendations contained in the 15th Report (16th Lok Sabha) on Demands for Grants of the Ministry of Power for the year 2016-17.
- (3)'24th Report on Action Taken Report on the recommendations contained in the 20th Report (16th Lok Sabha) on 'Municipal Solid Waste to Power Generation'.
- (4) 25th Report on Action Taken on the recommendations contained in the 12th Report (16th Lok Sabha) on 'Commercial Losses'.

12.06 hours

STANDING COMMITTEE ON LABOUR

21st Report

[Translation]

DR. KIRIT SOMAIYA (MUMBAI-NORTH-EAST): Madam Chairperson, I beg to present the 21th Report (Hindi and English versions) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its 18th Report (16th Lok Sabha) on Demands for Grants (2016-17) of the Ministry of Textiles.

12.06 1/4 hours

STANDING COMMITTEE ON RURAL DEVELOPMENT

28th to 31st Reports

[Translation]

- **DR. YASHWANT SINGH (NAGINA):** Madam Chairperson, I beg to present the following Reports (Hindi and English versions) of the Committee on Rural Development:-
- (1) The 28th Report on Action Taken by the Government on the recommendations contained in the 21th Report (16th Lok Sabha) on 'Demands for Grants (2016-17)' of the Ministry of Rural Development (Department of Rural Development).
- (2) 29th Report on Action Taken by the Government on the recommendations contained in the 22nd Report (16th Lok Sabha) on 'Demands for Grants (2016-17)' of the Ministry of Rural Development (Department of Land Resources).
- (3) 30th Report on Action Taken by the Government on the recommendations contained in the 23rd Report (16th Lok Sabha) on 'Demands for Grants (2016-17)' of the Ministry of Drinking Water and Sanitation.
- (4) 31st Report on Action Taken by the Government on the recommendations contained in the 24th Report (16th Lok Sabha) on 'Demands for Grants (2016-17)' of the Ministry of Panchayati Raj.

12.06 ½ hours

STANDING COMMITTEE ON HUMAN RESOURCE <u>DEVELOPMENT</u>

282nd and 283rd Reports

[Translation]

SHRI BHAIRON PRASAD MISHRA (BANDA): Madam Chairperson, I lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

- (1) 282nd Report on Action Taken by the Government on the recommendations/ observations contained in the 278th Report on Demands for Grants (2016-17) (Demand No.97) of the Ministry of Women and Child Development.
- (2) 'Implementation of Sarva Shiksha Abhiyan and Mid-Day Meal Scheme' 283th Report on the subject

12.07 hours

STANDING COMMITTEE ON TRANSPORT, TOURISM AND <u>CULTURE</u>

239th to 242nd Reports

[English]

SHRI K.C. VENUGOPAL (ALAPPUZHA): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) The Two Hundred Thirty-ninth Report on the Action Taken by the Government on the observations/recommendations of the Committee contained in its Two Hundred and Thirty-second Report on the Demands for Grants (2016-17) of Ministry of Tourism.
- (2) The Two Hundred Fortieth Report on the Action Taken by the Government on the observations/recommendations of the Committee contained in its Two Hundred and Thirty-third Report on the Demands for Grants (2016-17) of Ministry of Culture.
- (3) The Two Hundred Forty-first Report on the Action Taken by the Government on the observations/recommendations of the Committee contained in its Two Hundred and Thirty-fourth Report on the Demands for Grants (2016-17) of Ministry of Road Transport and Highways.
- (4) The Two Hundred Forty-second Report on the Action Taken by the Government on the observations/recommendations of the Committee

contained in its Two Hundred and Thirty-fifth Report on the Demands for Grants (2016-17) of Ministry of Shipping.

12.07 ½ hours

STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE

96th to 98th Reports

[English]

SHRIMATI RITA TARAI (JAJPUR): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) 96th Report on Action Taken by the Government on the recommendations/observations contained in the Ninety-third Report of the Committee on Demands for Grants (2016-17) of the Department of Health and Family Welfare.
- (2) 97th Report on Action Taken by the Government on the recommendations/observations contained in the Ninety-fourth Report of the Committee on Demands for Grants (2016-17) of the Department of Health Research.
- (3) 98th Report on Action Taken by the Government on the recommendations/observations contained in the Ninety-fifth Report of the Committee on Demands for Grants (2016-17) of the Ministry of AYUSH.

12.08 hours

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Labour on Demands for Grants (2016-17), pertaining to the Ministry of Textiles*

[English]

THE MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI):

I beg to lay a statement regarding the status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Labour on Demands for Grants (2016-17), pertaining to the Ministry of Textiles.

^{*} Laid on the Table and also placed in Library. See No. LT 5956/16/16.

12.08 ½ hours

(ii) Status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Urban Development on Demands for Grants (2016-17), pertaining to the Ministry of Housing and Urban Poverty Alleviation*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (RAO INDERJIT SINGH): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Urban Development on Demands for Grants (2016-17), pertaining to the Ministry of Housing and Urban Poverty Alleviation.

* Laid on the Table and also placed in Library. See No. LT 5957/16/16.

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15.12.2016

12.09 hours

STATEMENT CORRECTING REPLY TO QUESTION NO. 230 DATED 02.08.2016 REGARDING "MAN-ANIMAL CONFLICT" ALONG WITH REASONS FOR DELAY*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): I beg to lay a statement (i) correcting the reply given on 2.8.2016 to Starred Question No. 230 (Hindi and English versions) by Sarvashri Sanjay Haribhau Jadhav, M.P. and Mansukhbhai Dhanjibhai Vasava, M.P regarding 'Man-Animal Conflict' and (ii) giving reasons for delay in correcting the reply.

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^{*}Laid on the Table and also placed in Library. See No. LT 5958/16/16.

In the reply to the Lok Sabha Starred Question No. 230 replied on 02.08.2016 regarding 'Man Animal Conflict' raised by Shri Haribhau Jadhav, Shri Mansukhbhai Dhanjibhai Vasava, the Annexure I (B)-Details of funds released to State Governments under the Centrally Sponsored Scheme of 'Project Tiger' may be read as:

ANNEXURE I(B)

<u>Details of funds released to State Governments under the</u> <u>Centrally Sponsored Scheme of 'Project Tiger'</u>

(Rs. in Lakhs)

S. No.	State	2013-14	2014-15	2015 -16	2016-17 (As on 25.7.2016)
1	Andhra Pradesh	211.7804	184.141	0.00	0.00
2	Arunach al Pradesh	757.1705	658.426	429. 539 00	225.569

10	Maharas htra	3453.348	3425.524	392 3.07 890	204.518
9	Madhya Pradesh	4815.734	4335.118	142 1.00 700	2142.997
8	Kerala	489.296	517.5351	396. 601 00	0.00
7	Karnatak a	2016.031	1565.773	137 8.19 440	1675.429
6	Jharkhan d	251.168	199.080	47.9 847 0	0.00
5	Chhattis garh	583.056	609.827	398. 945 00	0.00
4	Bihar	285.0898	317.096	223. 550 51	384.655
3	Assam	808.9665	1509.389	142 5.41 30	0.00

12	Odisha	786.9	707.391	544. 800 52	719.848
13	Rajastha n	512.848	627.192	125 7.80 800	0.00
14	Tamil Nadu	763.255	864.316	195 0.17 128	631.218
15	Uttarakh and	348.516	391.19	683. 985 38	0.00
16	Uttar Pradesh	525.876	760.928	624. 546 30	319.816
17	West Bengal	2.05	0.00	0.00	0.00
18	Goa	0.00	0.00	0.00	0.00
19	Telangan a	0.00	0.00	214. 819 20	0.00
	TOTAL	17,228.81 13	17,502.000	15,4 84.9 365	6,510.933

REASON FOR DELAY

The Ministry, immediately after detection of the error, processed the matter and a correcting statement was sent to Lok Sabha Secretariat on 10.08.2016. In response, Lok Sabha Secretariat has advised for submission of the statement in the prescribed format during the Winter Session of the Parliament as the 9th Session of the 16th Lok Sabha adjourned *sine die* on 12.08.2016.

12.09 ½ hours

STATEMENTS BY MINISTERS....Contd.

[English]

(iii) Status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Agriculture on Demands for Grants (2016-17), pertaining to the Department of Agriculture.

Cooperation and Farmers Welfare, Ministry of Agriculture and Farmers Welfare*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Agriculture on Demands for Grants (2016-17), pertaining to the Department of Agriculture, Cooperation and Farmers Welfare, Ministry of Agriculture and Farmers Welfare.

^{*}Laid on the Table and also placed in Library. See No. LT 5959/16/16.

15.12.2016

12.10 hours

[English]

(iv) Status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Water Resources on Demands for Grants (2016-17), pertaining to the Ministry of Water Resources*

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV BALYAN): I beg to lay on the Table a statement regarding the status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Water Resources on Demands for Grants (2016-17), pertaining to the Ministry of Water Resources.

^{*} Laid on the Table and also placed in Library. See No. LT 5960/16/16.

12.10 ½ hours

[English]

(v)(a) Status of implementation of the recommendations contained in the 218th Reports of the Standing Committee on Transport, Tourism and Culture on Demands for Grants, pertaining to the Ministry of Civil Aviation*

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): I beg to lay on the Table the following statements regarding the status of implementation of the recommendations contained in the 218th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2015-16), pertaining to the Ministry of Civil Aviation.

(b) status of implementation of the recommendations contained in the 230th Report of the Standing Committee on Transport, Tourism and Culture on the issues related to Security at Airports in India, pertaining to the Ministry of Civil Aviation*

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): I beg to lay on the Table the following statements regarding the status of implementation of the recommendations contained in the 230th Report of the Standing Committee on

^{*}Laid on the Table and also placed in Library. See No. LT 5961/16/16 and 5962/16/16 respectively.

Transport, Tourism and Culture on the issues related to Security at Airports in India, pertaining to the Ministry of Civil Aviation.

(c) status of implementation of the recommendations contained in the 231st Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2016-17), pertaining to the Ministry of Civil Aviation*

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): I beg to lay on the Table the following statements regarding the status of implementation of the recommendations contained in the 231st Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2016-17), pertaining to the Ministry of Civil Aviation.

(d) status of implementation of the recommendations contained in the 238th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2016-17), pertaining to the Ministry of Civil Aviation*

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): I beg to lay on the Table the following statements regarding the status of implementation of the recommendations contained in the 238th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2016-17), pertaining to the Ministry of Civil Aviation.

* Laid on the Table and also placed in Library. See No. LT 5963/16/16 and 5964/16/16 respectively.

12.11 hours

PAYMENT OF WAGES (AMENDMENT) BILL, 2016*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): Madam, I beg to move for leave to introduce a Bill further to amend the Payment of Wages Act, 1936.

HON. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Payment of Wages Act, 1936."

The motion was adopted.

SHRI BANDARU DATTATREYA: I introduce the Bill.

[English]

HON. SPEAKER: Now, 'Zero Hour'.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated15.12.2016

15.12.2016

... (Interruptions)

HON. SPEAKER: Shri Sudip Bandyopadhyay, do you want to say something?

... (Interruptions)

[Translation]

HON. SPEAKER: I will also give you a chance to speak.

... (Interruptions)

12.11 ½ hours

SUBMISSION BY MEMBERS

Re: Discussion on demonetization of currency notes

[English]

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, it was an opportune moment today and before the last day of the session, we could have initiated a debate. [Translation] ...(Interruptions)

HON. SPEAKER: After them, I will also give you a chance.

... (Interruptions)

[English]

SHRI SUDIP BANDYOPADHYAY: We are prepared to go for the debate and discussion without any rule and even without voting. Today and tomorrow,

two days are left. The debate can be continued upto tomorrow. I would request to use your office and to convince the Government side to start the debate by which we can ... (*Interruptions*)

[Translation]

HON. SPEAKER: Shri Sharad Tripathi ji, please speak.

... (Interruptions)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam Speaker, we have been continuously trying since 16th November to discuss Demonetization in the House.... (Interruptions) That is why we gave notice under rule 56 but when it was denied, we gave notice under rule 184 but when that too was denied later, we decided that we are ready for whatever you say without rule discussion.... (Interruptions) We are ready for it today, now and at this time. That is why we want to say that we do not want to escape from this discussion, we want to have a discussion. However, these people are shying away from the discussion.... (Interruptions)

HON. SPEAKER: Shri Jithendra Reddy, you speak.

... (Interruptions)

HON. SPEAKER: Now please finish your point, you are on the record. Shri Jithendra Reddy, please speak.

... (Interruptions)

[English]

HON. SPEAKER: Let Shri Kharge complete.

... (Interruptions)

[Translation]

SHRI MALLIKARJUN KHARGE: Madam, I request you to listen to me fully. You can reject it after listening.... (Interruptions) I request you that we are ready for discussion. The discussion should be taken up. People are suffering, everyone is upset.... (Interruptions) Hon. Modi sahib is not willing to participate in the discussion and not coming to the House.... (Interruptions) That is why we want you to start the discussion. We are ready for the discussion.... (Interruptions)

HON. SPEAKER: Well, Shri Jitendra Reddy, please speak.

[English]

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Madam, with a heavy heart, I would like to say that [Translation] there was an all party meeting on 15 November, [English] all parties had accepted that whatever move has been taken by the Prime Minister regarding demonetization to curb black money or fake money or terrorist money or whatever it is called is a good one.... (Interruptions) But all of us have agreed that the implementation process ... (Interruptions)

[Translation]

SHRI KALYAN BANERJEE (SHRIRAMPUR): Please go and sit on that side and be a Minister. Why are you here... (*Interruptions*)

I want to make my submission since 5th.... (*Interruptions*) I have given notice since the 5th.... (*Interruptions*) But I am not being allowed to speak since then. ... (*Interruptions*) [English] From the 5th, they are not allowing me to speak. I had given a notice. You had agreed for that notice but they are not allowing me to speak. ... (*Interruptions*)

[Translation]

HON. SPEAKER: What is happening?

... (Interruptions)

SHRI A.P. JITHENDRA REDDY: Please let me speak.... (Interruptions) Madam, I had heard.... (Interruptions) When these people made their submission, I heard patiently. ... (Interruptions) [English] Please listen to me. ... (Interruptions) Everybody has an objection. All parties had an objection about the implementation of this thing. ... (Interruptions) That is why my learned friend and my senior colleague Shri Bhartruhari Mahtab had wanted a discussion under rule 193. I had also initiated it in the House on the 5th. ... (Interruptions) We wanted a debate. Since the 5th, my notice under rule 193 has been accepted. ... (Interruptions) You had allowed me to speak. I am sorry to say that till now for so many days they are not allowing me to speak. ... (Interruptions) At least now, if you let me know, I will start the discussion under rule 193. After that, whoever wants to raise whatever issue on the subject may raise it. ... (Interruptions)

[Translation]

SHRI KALYAN BANERJEE: Please go with hon. Modi ji. ... (Interruptions)

[English]

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Thank you for giving me an opportunity.

From day one, from the 16th, when the House started, when Parliament started, we have been continuously telling them that we are ready to debate on demonetization. ... (*Interruptions*)

[Translation] We were ready to discuss about the struggle that the Narendra Modi government has started against black money, we were ready to debate.... (Interruptions) We are and will be ready.... (Interruptions) But these people have withheld it for twenty days.... (Interruptions) If we have started a campaign about demonetization, a campaign against black money, this Congress party is engaged in collecting notes.... (Interruptions) That is not the same, Madam yesterday new information has come out. ...(Interruptions) Another exposure has been made* The mastermind of it has written in his diary,... *... (Interruptions) This is the situation. ...(Interruptions)

12.18 hours

(At this stage, Shri Mallikarjun Kharge and some other hon. Members came and stood on the floor near the Table.)

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^{*}Not recorded.

... (Interruptions)

SHRI ANANTH KUMAR: I think discussion should be taken up on these topics.... (*Interruptions*) Agusta Scam should be taken up for discussion. ...(Interruptions) the matter of note collection should be taken up.... (*Interruptions*) the discussion should be initiated on what the Congress, the Samajwadi Party, the Bahujan Samaj Party have started.... (*Interruptions*) We are not shying away from the discussion.... (*Interruptions*) ... *

[English]

HON. SPEAKER: No, this will not go on record. I am sorry.

... (Interruptions)

12.18 ½ hours

(At this stage, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.)

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^{*} Not recorded.

12.19 hours

MATTERS UNDER RULE 377*

HON. SPEAKER: Hon. Members, the matters under rule 377 shall be laid on the Table of the House. Members may personally hand over text of the matter as per the practice.

... (Interruptions)

(i)Need to provide monetary and other benefits to Loktantra Rakshak Senani who were detained during Emergency from 1975 to 1977.

[Translation]

SHRI ASHWINI KUMAR CHOUBEY (BUXAR): The student movement of 1974 in Bihar under the leadership of Loknayak Jayaprakash Narayan had spread as a student youth movement in different states of the country. As a result of this agitation and the decision taken by the Allahabad High Court against the then Prime Minister, the Government imposed Emergency in the entire country on the mid night of 25th June 1975. Lakhs of innocent students, youths and other citizens of political and social organizations including JP were jailed under "MISA and DIR". The democracy was strangled and persecuted by banning the entire press during that period.

Therefore, the struggle against Emergency during 1975-1977 should be declared as a freedom struggle by the Central Government and the victims should be honoured by awarding Sainik Samman Pension (Income Tax free)

^{*}Treated as laid on the Table.

free travel, medical and other facilities to the people who struggled against the dictatorial Government by declaring them as "democratic fighters" at par with the freedom movement. At the same time, the struggle against the Emergency should be made a part of the curriculum so that such arbitrary tendencies can be checked in future and a strong faith in democracy is awakened among the younger generation. The day emergency ended, 21st March (1977) should be declared as "Democracy Day".

The Communist controversial insurrections partners of Kerala (Khilafat Movement, Mapilla Bhagwat, Malabar Police Strike, Punnapravayalar, Karivelur, Kavumbai, Kayyur, Morasha etc.) receive pension and other grants from both the Central and state Governments under the Sashatanti Sainik Samman, Pension Scheme of 1980, which is unjustified and it should be reviewed by the Central Government.

A situation similar to that of Emergency is still prevalent in Bihar, where the police administration, including the Sadar Sub-Divisional Officer of Bhagalpur, has crossed all boundaries in committing atrocities on poor landless Mahadalit women, old people and children, who were sitting on a dharna in Bhagalpur for the implementation of the Central Poverty Alleviation Schemes. In which, on 8 December, 2016, hundreds of women, children from poor landless Mahadalit families sat on a dharna in front of the Collectorate. The elderly and children were brutally beaten with sticks and left bloodied. More than two dozen women, children and elderly are undergoing treatment at Bhagalpur Medical College Hospital. The administration denies any lathic charge in the FIR filed by it and instead calls it a stampede, while all evidences

against them is available in the form of photos/videos. The people of the entire state are angry with this horrific incident. The Central Government should take appropriate action in this regard and do justice.

(ii)Need to review the notification declaring Velavadar Blackbuck National Park and its surrounding areas in Bhavnagar district, Gujarat as Eco-Sensitive Zone.

DR. BHARATIBEN D. SHYAL (BHAVNAGAR): I would like to draw the attention of the Hon. Minister of Environment, Forest and Climate Change to the situation arising out of declaration of Velavadar Blackbuck National Park, under my Parliamentary Constituency of Bhavnagar, as an environmentally sensitive zone.

The Velavadar Blackbuck National Park spread over 48 km is an important sanctuary not only in my parliamentary constituency of Bhavnagar but also in the entire country. But a notification has been issued by the Ministry of Environment and Forests, in which the said area and the adjoining area have been declared as sensitive. This will hamper the development of Bhavnagar city. It is a noble attempt to declare the area as highly sensitive. However this notification can create a huge hurdle in the industrial development of the area, work related to railways, national highway and infrastructure development. About 32 villages in the region are likely to be affected by this notification. The industrial houses of the region, the Chamber of Commerce, the Saurashtra Chamber of Commerce and public representatives are also opposing this notification.

Therefore, I request the Central Government to revisit this notification and stop its execution, and again review the area declared as sensitive and reduce it, so that the development of the area can be ensured.

(iii)Need to undertake electrification of villages in Rajasthan under Deen Dayal Upadhyay Gram Jyoti Yojana.

SHRI MANSHANKAR NINAMA (BANSWARA): I would like to draw the attention of the Minister of Power to the ambitious scheme of Hon. Prime Minister, "Deen Dayal Upadhyaya Gram Jyoti Yojana". Hon. Prime Minister had launched the Deen Dayal Upadhyaya Gram Jyoti Yojana in November 2014 to ensure continuous power supply to the entire rural areas and had set a target that 18,452 villages of the country would be electrified by May 2018. The successful implementation of this scheme will benefit the rural households immensely as electricity is very important for the development of the country. This scheme is one of the ambitious schemes of the Government of India through which power supply will be ensured round the clock in the rural areas.

I want to inform the government that even after a lapse of two years since the announcement of the Hon. Prime Minister, it has not been implemented in the state of Rajasthan while the tender process for this scheme should have been completed.

Therefore, I would like to request the Hon. Minister of Power that the implementation of this scheme in Rajasthan should be ensured at the earliest so that the target fixed by the Hon. Prime Minister can be achieved in the stipulated time frame.

(iv)Need to provide stoppage to various important trains at Surat Railway Station, Gujarat.

SHRIMATI DARSHANA VIKRAM JARDOSH (SURAT): Surat city is one of the developing cities of the country. There are more than 200 textile markets, more than 5000 small-scale industrial factories and country's and Asia's largest diamond factories are set up at Hazira city. Along that India's biggest industrial factories such as Reliance, ONGC, Essar, Adani, A.B.G. Shipyard, NTPC are also located there. Due to which many passengers are commuting through the railways and the income of the railways is increasing day by day.

The most important trains in the country, Mumbai Central-New Delhi Rajdhani Express (Train No.12951/12952) and August Kranti Rajdhani Express (Train No.12953/12954), stop at Surat. Stoppages of 8 Sampark Kranti Trains (Train No. 12449/50, 12431/32, 12907/08 and 12217/18) and 12 Duronto Express Trains (Train No. 2263/64, 12297/98,12268/67, 12239/40, 12227/28 and 12283/84) should also be given at Surat Railway Station with immediate effect and steps should be taken towards providing facilities to passengers and increasing the income of Railways.

(v)Need to amend the Coastal Regulation Zone Notification, 2011 to facilitate the rehabilitation of jhuggi clusters in Greater Mumbai.

SHRI GOPAL SHETTY (MUMBAI NORTH): A proposal was sent to the Ministry of Environment, Forest and Climate Change of the Central Government to amend the policy guidelines for implementation of slum rehabilitation schemes in areas under C.R.Z. of Greater Mumbai On 27-8-2013 and 23.12.2013.

In this regard, the Chief Secretary of the State Government along with a delegation had also discussed on 07.11.2013 with the Secretary of the Ministry of Environment, Forest and Climate Change of the Central Government. However, due to non-revision of notification dated 06.01.2011 of the Union Ministry of Environment, Forest and Climate Change, there is disruption in the implementation of slum rehabilitation schemes in areas under C.R.Z. of Greater Mumbai. If the said notification of the Central Government is amended, then Greater Mumbai where there are a large number of slums, their rehabilitation work will be done easily.

Therefore, I request the Hon. Minister of Environment, Forest and Climate Change, that the state government should not block the C.R.Z. of Greater Mumbai. A proposal has been sent for amendment in the policy guidelines for the implementation of slum rehabilitation schemes in the areas under MHA, immediate action should be taken and the policy guidelines, so that the work of rehabilitation of slums in Greater Mumbai can begin.

(vi) Need to set up an Ordnance Factory in Deoghar, Jharkhand [English]

SHRI NISHIKANT DUBEY (GODDA): Deoghar has been included in the list of prominent cities and has been declared as mega tourist destination. Deoghar is the unique and extremely revered site of one of the 51 Shaktipeeths and also of Dwadash Jyotirlinga in the country. This is a religious and cultural capital of eastern India which catapult the holy place to an International acclaim and is visited by over 5 crore pilgrims every year.

Large parts of the state are affected by Naxalism and terrorist activities which is an indication of the sense of desperation and alienation that is sweeping over large sections of Jharkhand's Santhal Pargana region, a backward area, which have been not only systematically marginalized but cruelly exploited and dispossessed. Therefore, this area needs developmental initiatives on priority basis. Godda (Jharkhand) is the area where a DRDO facility is being commissioned and Ordnance Factory at Deoghar (Jharkhand) is proposed.

Jharkhand Government is more than willing to help in this important strategic endeavour.

(vii) Need to formulate a policy to provide government jobs to dependants of martyred soldiers.

[Translated]

SHRI HUKUM SINGH (KAIRANA): The number of martyrs in terrorist attacks from across the border from Pakistan and China on the soil of Kashmir has been steadily increasing in the recent few years. Though, as per rule due assistance is provided by the Central Government but the main problem is that of the dependent families of the martyrs. It is absolutely necessary that a clear Act should be enacted to ensure that the dependents of soldiers who are martyred on the border in the line of duty are given government jobs as per their qualifications and effective action should be taken in this regard without any delay.

(viii) Need to take concrete steps to stop the proxy war waged by Pakistan against India

SHRI RATTAN LAL KATARIA (AMBALA): As soon as the new Army Chief of Pakistan was crowned, there have been terrorist attacks in Nagrota and Chamiyal near Jammu, in which seven soldiers, including two officers, were martyred. After the surgical strike, Pakistan has made infiltration, separatism and terrorism a weapon of its nefarious designs. Pakistan has repeatedly violated the LOC under its proxy war strategy with India. Recently, on September 18,2016, Pakistan terrorists killed 18 Army personnel in a cowardly terror attack on Indian soldiers who were sleeping in an Army camp in Uri, Jammu and Kashmir. However, Indian soldiers displayed indomitable courage and killed all the terrorists. Pakistan's seals on food packets received on the spot and instructions from Rawalpindi prove Pakistan's hand in these attacks. I request the Hon. Minister of Home Affairs to take concrete and effective steps in this direction to expose Pakistan worldwide and declare it a terrorist nation and to uphold the unity and sovereignty of India.

(ix) Need to start a superfast express train from Mangalore to Madurai

[English]

PROF. RICHARD HAY (NOMINATED): Introduction of a super fast express train from Mangalore to Madurai starting from Mangalore by 05:30 am and returning from Madurai by 02:30 pm would address the problem faced by the passengers in the region who have been demanding this facility for a long time.

Hence, I urge upon the Government to give top priority to start a super fast express train from Mangalore to Madurai so that the problem of the passengers of this region could be solved and they would be benefitted by this train.

(x) Need to set up a LPG bottling plant of Indian Oil Corporation Limited in Satna Parliamentary Constituency, Madhya Pradesh.

[Translation]

SHRI GANESH SINGH (SATNA): There is bottling plant of IOC at Bhopal and Guna in Madhya Pradesh. In the Vindhya region, which has a population of more than 1 crore, one has to go 456 kilometers for bottling of cooking gas in cylinder. My Lok Sabha constituency is Satna is a Sales Area and also there is enough land available at Bagaha along the railway line. Therefore, there is dire need to sanction a bottling plant of IOC in my Lok Sabha Constituency Satna.

(xi) Need for proper rehabilitation of employees of Instrumentation Limited, Kota, Rajasthan.

SHRI OM BIRLA (KOTA): The decision to close down Kota (Rajasthan) based Instrumentation Limited (I.L.) and settle all its liabilities was taken in the Cabinet meeting held on 30 November, 2016. I would like to draw the attention of the Government towards these circumstances. About 440 employees working in the company are also likely to be relieved from the service, leading to their unemployment.

I urge the Government to:-

- 1. The due salary, arrears, gratuity, PF etc. of relieved employees may be paid within a certain time frame.
- 2. Employees whose remaining period of service is 10 years or more should be accommodated in other Government Undertakings of the Government of India as per their eligibility.
- 3.Instrumentation Limited is located on about 181 acres of land. On 55 acres of land a factory is set up and on 123 acres of land a colony is set up there.

After the closure of government undertaking, any other government undertaking or a high technical educational institute should be opened in this infrastructure so that new employment opportunities can be created in Kota-Hadoti.

(xii) Need to extend Delhi Metro upto Qutubgarh in North Delhi [English]

DR. UDIT RAJ (NORTH WEST DELHI): It has been a long pending demand of residents of my Constituency that the Delhi Metro be extended to Qutubgarh and Narela. Residents of these areas have briefed me several times about the problems they face in absence of proper transportation facilities, especially at night. Recently, Delhi Metro has approved the extension till Narela under the 4th phase of construction, but no action has been taken regarding the extension of the metro to Qutubgarh. This has created a deep sense of resentment amongst residents who have stated that the Delhi Metro is serving areas in other states, such as Ghaziabad, Noida and Gurgaon, and ignoring rural parts of Delhi. I have also brought this issue to the attention of the Hon. Chief Minister, Government of NCT of Delhi. Madam Speaker, through you, I request the Government that Delhi Metro line may be extended up to Qutubgarh at the earliest.

(xiii) Need to facilitate smooth implementation of Pradhan Mantri Mudra Yojana in the country.

[Translation]

SHRI SANJAY KAKA PATIL (SANGLI): Mudra loan scheme has been launched by the Central Government in all banks across the country. Under this scheme, provision of three loans for infants, adolescents and youth has been made. This includes Rs. 50,000/- under infant loan, Rs 50,001-5 lakh under adolescent loan and Rs. 5,00,001-10 lakh under the youth loan. One nodal bank has been assigned for each district. Through this, information about the loans disbursed under the scheme is maintained.

But if an ordinary customer or borrower makes a proposal under the Mudra loan scheme in any bank, then many incidents have been observed of banks demanding guarantee for this type of loan. Even if there is no shortfall in the proposal of the general customer, he has to suffer a lot in getting loans under this scheme. There is a limit for this type of loan in every bank and in every bank, loans are given only to old customers or borrowers under the Mudra scheme. It has been seen that with this scheme, there are many hopes in the minds of the general public. Those who think of making arrangements for their livelihood by availing the facility of loans under said scheme are deeply disappointed due to unnecessary formalities undertaken by the banks.

In order to mitigate this dilemma in any way or to enable the banks to do so, it is necessary to appoint a guidance unit or a nodal officer to provide all information about the Mudra loan scheme to the customers in every bank and

to guide the customer or lender in suitable manner so as to address the problems being faced by the people under the scheme by being an intermediary between the two. Similarly, instructions should be issued by the Central Government to promote emerging entrepreneurs by giving loans under the Mudra loan scheme to the youth trained under skill development.

(xiv)Need to establish a new FM Radio Station at Nadiad, Gujarat [English]

SHRI DEVUSINH CHAUHAN (KHEDA): There is an urgent need to open new FM Radio Station at Nadiad, Gujarat. Nadiad is a district Headquarters and is located at a distance of 70-80 Kilometers between Ahmedabad and Vadodara from both sides. Years back LPTV station of Doordarshan used to operate from Nadiad. The old building along with compound etc. from which LPTV station was operating is lying vacant from years together. This complex can be used by Government to establish a FM Radio Station. People here are very keen to hear Hon'ble Prime Minister's 'Mann ki Baat' but due to lack of FM Radio Station people of Nadiad are deprived to hear our Hon. PM's 'Mann Ki Baat'.

(xv) Need to set up AIIMS like institute at Harohalli in Karnataka

SHRI D.K. SURESH (BANGALORE RURAL): The Union Government had announced 4 new AIIMS like institutes in several states in 2014-15 Union Budget. The Government of Karnataka has written to the Union Government on 01.08.2014 regarding the establishment of one AIIMS like institute in Karnataka. The Govt. of Karnataka has identified three locations in Karnataka including Harohalli in Ramanagara District. Harohalli is ideally located for AIIMS like institution and has connectivity, infrastructure including roads, power, water and land. The Karanataka Industrial Area Development Board (KIADB) has identified 200 acres of land in Harohalli Industrial area for hospital purpose. An AIIMS like institute in Harohalli will benefit the people of Ramanagara, Bangalore City and Old Mysore regions. The rapid growth in population and urbanization in Ramanagara District makes it important to locate the super-speciality hospital in Harohalli. Therefore, I urge upon the Government to take immediate steps to establish an AIIMS like institute at Harohalli at the earliest.

(xvi) Need to revive Cachar Paper Mill and Nagaon Paper Mill in Assam

KUMARI SUSHMITA DEV (SILCHAR): The Cachar Paper Mill and Nagaon Paper Mill, units of Hindustan Paper Corporation Ltd. in Assam are in dire need of capital infusion and modernization. The Mills are overburdened with liabilities due to shortage of bamboo and coal supply in the past. With infusion of new technology and funds, the plant can be revived and made viable once again. The Unions have been demanding the revival of these plants consistently as they are without salaries and other dues. Lakhs of people are likely to lose their livelihoods if these plants are not revived.

There is urgent need to unveil the detailed policy for "Profit Making Production" and better management of the Corporation. Though the matter has been raised by the unions and public representatives at many levels through agitations and letters to concerned authorities, no action has been taken. I request the Hon'ble Minister to take immediate action.

(xvii) Need to provide railway crossing and upgrade Kowlande Railway Station in Chamarajanagar Parliamentary Constituency of Karnataka

SHRI R. DHRUVANARAYANA (CHAMARAJANAGAR): About 8000 IZZAT Pass holders belonging to unorganized sector labours students, employees, business persons and others are commuting every day through various trains operating between Chamarajanagar and Mysore via Nanjangud in my Parliamentary Constituency. The distance between Chamarajanagar Railway Station and Mysore Railway Station is about 70 Kms covers 3 Railway Crossing Points (5Kms. at Ashokpuram, 12 Kms. Kadakola and 20 Kms. Nanjangud Railway Stations from Mysore) but in between Nanjangud - Chamarajanagar Railway Stations, at a distance of 35 Kms, there is no railway crossing. Sometimes the commuters have to wait for about 45 minutes to one hour.

Hence, it is very necessary and essential to upgrade Kowlande Railway Station and to provide Railway Crossing Point which is in between Chamarajanagar &Nanjangud Railway Stations and required land is also available for this purpose.

For the reasons explained above, I hereby urge the Union Government to sanction for upgradation of Kowlande Railway Station and to provide Railway Crossing Point at Kowlande Railway Station which is in between

Chamarajanagar and Nanjangud Railway Stations to minimise the waiting period for Railway Crossing between Mysore - Chamarajanagar of my Constituency.

(xviii) Need to amend the Representation of Peoples Act

PROF. SAUGATA ROY (DUM DUM): Apprehending increased use of money power and paid news in the forthcoming state elections, Chief Election Commissioner (CEC) has requested the Centre to take urgent measures, including considering an ordinance, to designate the malpractices as specific crimes. The Election Commission has recommended the Centre to make distribution of money among voters by candidates, their agents and supporters a cognizable offence under the Criminal Procedure Code so that offenders could be arrested without bail. He suggested hiking the jail term for filing a false affidavit from six months to two years which would bar a candidate from contesting for six years. The CEC said the bribery had assumed similar proportions and needed to be dealt with an iron hand. Election Commission is undertaking a clause by clause review of the Representation of the People Act. The CEC also said that the paid news was another problem. At present we determine which news item is paid news and add the expenses incurred to the candidates' expenses, which is Rs. 75 lakh for Lok Sabha elections and Rs. 28 lakh for Assembly elections. But with most candidates reporting poll expenses that are only 50% of the limit, we need to deal with the problem by making it an offence under the RP Act.

(xix) Need to construct a level crossing and a Reservation Counter at Pundooah Railway Station in West Bengal

DR. RATNA DE (NAG) (HOOGHLY): I would like to bring to the notice of the Railway Minister a request of the passengers and other users of Pundooah Railway Station for setting up of a Railway Reservation Counter.

I would state that in spite of being one of the oldest Railway Station, Pundooah has no basic facility for the railway passengers and users. Till now, there is no level crossing connecting the North and South sides of Pundooah Station Road. Over 34 villages use this stretch daily and their lives are at great risk due to absence of level crossing. Even office goers are affected hugely.

There has been a long pending and genuine demand for a Reservation Counter at Pundooah. Considering the huge number of railway passengers and users, this request may be given immediate thought for execution.

I hope the Minister of Railways would immediately make efforts to fulfill the genuine expectations for construction of a level crossing and Reservation counter at Pundooah Railway Station.

(xx) Need to release balance funds under Annual Work Programme of 2016-17 for creation of new forest and maintenance of plantation areas in Odisha

DR. KULMANI SAMAL (JAGATSINGHPUR): I would like to state that the Forest and Environment Department of Odisha had proposed the Government of India for Annual Work Programme of 2016-17 with total outlay of Rs. 1800.79 lakh for creation of 1980 hactares of new forest, maintenance of plantation areas over 13240 hactares along with other ancillary works in the State. In this regard, the Central Government has sanctioned only Rs. 700 lakh out of its share of 75% of the total amount which is inadequate for the purpose. I would like to state that the Government of Odisha has also released the share of the State in this regard.

Hence, I would like to request the Minister of Environment, Forest and Climate Change to kindly release the balance funds in respect of Central share at the earliest with a view to expedite the Annual Work Programme of 2016-17 for creation of new forest and maintenance of plantation areas in Odisha.

(xxi) Need to construct Ram Temple at Ayodhya, Uttar Pradesh

[Translation]

SHRI CHANDRAKANT KHAIRE (AURANGABAD): 6th December has just passed. We celebrate it as Saffron day and Shaurya Diwas. I had hoped that some initiatives from the Government would definitely be taken for the construction of Ram temple in Ayodhya. But unfortunately, this has not been done so far. Today I want to raise this important issue before the Government so that the Government immediately takes a decision on the question related to the religious sentiments of the people of India. History is witness that Lord Ram Lalla was born in Ram Janmabhoomi, Ayodhya. Today again, I demand from the Government that the temple of Lord Ramlalla should be constructed in the Ram Janmabhoomi as soon as possible. In the current Lok Sabha elections, the B.J.P. had promised through its manifesto that Ram Lalla's temple will be constructed in Ram Janmabhoomi. We all support the development works of the Hon. Prime Minister and the steps to stop corruption. But keeping in mind the Hindu public sentiments and religious beliefs, the construction of the temple should start immediately. After coming to power with full majority, the Government must take the initiative to build the Ram temple in Ayodhya. I would like to request the Hon. Prime Minister Shri Narendra Modi that a special bench of the Supreme Court should be set up to solve this problem at the earliest in the Court so that this dispute can be tried expeditiously and it should be decided within 60 days. After the construction of the Ram temple, there will be an atmosphere of harmony in the

entire country. Therefore, find a solution to this problem quickly and start the construction of Ram temple in Ram Janmabhoomi, Ayodhya immediately.

(xxii) Need to set up a National Institute of Fashion Technology at Mangalagiri in Andhra Pradesh

[English]

SHRI JAYADEV GALLA (GUNTUR): There is no doubt National Institute of Fashion Technology (NIFT) is a leader in fashion education with an ability to integrate knowledge, academic freedom, critical independence and creative thinking. With firm foundation in fashion education in the domains of design, management and technology, NIFT has made its mark not only in the country but also gained international reputation as a premier institute for fashion technology.

Undivided Andhra Pradesh had NIFT at Hyderabad to cater to the needs of the present States of Andhra Pradesh and Telangana. But, after bifurcation, the residuary State of Andhra Pradesh does not have an NIFT and there is a need for one to help the textile clusters in the State. There is a NIFT in all the major states of the country and Andhra Pradesh is equally a big state with more than 4 crore population and deserve to have one.

Mangalagiri in Guntur district is a famous handloom cluster and Andhra Pradesh State Handloom Weavers Co-operative has also shifted its office to Mangalagiri after bifurcation. Secondly, Mangalagiri is also part of the new capital region of Andhra Pradesh. So, it is suitable for setting up of NIFT here.

In view of the above, I request the Minister of Textiles to consider setting up of NIFT at Mangalagiri in Guntur District of Andhra Pradesh at an early date.

(xxiii) Need to run various trains through rail bridge on Ganga river in Munger district, Bihar.

[Translation]

SHRI JAI PRAKASH NARAYAN YADAV (BANKA): Over the last 14 years, only one passenger train passes through the rail bridge at the cost of Rs.1400 crore over the river Ganga in district Munger of Bihar state.

Therefore, I request the Government of India to use the above bridge, built at a cost of Rs.1400 crore, to run the following trains:-

- 1. Saharsa-Hyderabad via Munger rail bridge.
- 2. Madhepura-Yashwantpur via Munger rail bridge.
- 3. Saharsa-Chennai via Munger rail bridge.
- 4. Howrah-Gorakhpur via Munger rail bridge.
- 5. Gaya-Guwahati via Munger Rail Bridge.
- 6. New Delhi-Guwahati Rajdhani Express via Patna-Jamalpur via Munger Rail Bridge.

The Munger Rail-cum-Road Bridge was approved, but the road connectivity route has not been completed yet. I also demand the Government to take necessary steps in this regard at the earliest.

(xxiv) Early completion of Satluj Yamuna Link Canal Project

[English]

SHRI DUSHYANT CHAUTALA (HISAR): I would like to urge the Government to take steps for completion of the long pending Satluj-Yamuna Link canal project within a year. Haryana is an agricultural state and its economy revolves around agriculture. Due to the unacceptable delay of this project, a large part of the state is still deprived of proper irrigation facilities. The share of canal irrigation to total irrigation is around 40% whereas tube well irrigation is not reliable and sustainable in the state. The central government had promised previously that it would take action for linking of rivers to combat the regional imbalances on per capita availability of water for agriculture and drinking purposes. As such, I once again urge the Government to ensure the completion of the project within a year.

(xxv) Need to construct rail overbridge/under pass/flyover at Mayyanad Railway Station in Kerala

SHRI N.K. PREMACHANDRAN (KOLLAM): The traffic block at the railway gate no. LC No. 551KM1163/9-1640 just northern part of Mayyanad Railway Station, Trivandrum Division, Southern Railway is immensely high. Mayyanad is a densely populated area. It is an isolated water locked area connected to outside through the road which intersects the railway gate no. LC No. 551KM1163/9-1640. Thousands of vehicles passes through this gate every day. At least 20 minutes traffic block for every half an hour is experienced in this gate. The gate remains closed continuously for days due to technical problems. This increases the gravity of issue. The school & college going students, working employees are facing much difficulties due to this traffic block. The hundreds of patients are not able to reach the hospital due to the closing of railway gate. The only available solution to resolve this problem is to construct a railway over bridge/ under passage/fly over in the place of the railway gate no. LC No. 551KM1163/9-1640. The construction of railway over bridge/under passage/fly over in the place of the railway gate no. LC No. 551KM1163/9-1640 is unavoidable.

Hence, I urge upon the Government to initiate urgent action for the construction of railway over bridge / under passage / fly over in the place of the railway gate no. LC No. 551KM1163/9-1640 at Mayyanad.

HON. SPEAKER: The House stands adjourned to meet on Friday, the 16th December, 2016 at 11 a.m.

12.20 hours

The Lok Sabha then adjourned till Eleven of the Clock on Friday, December 16, 2016/Agrahayana 25, 1938 (Saka).

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